

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 245/2010

Subject: Revision of norms for Target Availability in respect of Bhilai Expansion Power Project (2 x 250 MW) for recovery of annual capacity charges for the period 22.4.2009 to 31.3.2010 on account of acute coal shortage during the period 22.4.2009 to 31.10.2009.

Date of Hearing: 21.4.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri Deena Dayalan, Member

Petitioner: NTPC-SAIL Power Company Private Ltd (NSPCL), New Delhi

Respondents: ED, UT of Dadra & Nagar Haveli, ED, UT of Daman & Diu, CSPDCL and SAIL.

Parties present: Shri R.N.Sen, NSPCL
Shri G.Basu, NSPCL
Shri S.D.Jha, NSPCL
Shri Sakesh Kumar, Advocate for UT of D& NH and DD

During the hearing, the learned counsel for the respondent Nos.1 and 2 submitted that reply in the matter could not be filed as there were no instructions from the said respondents. He however submitted that the Commission may proceed to dispose of the petition as deemed fit in the circumstances of the case.

2. The Commission reserved its orders on the petition.

Sd/-
(T.Rout)
Joint Chief (Law)